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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 119/10/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2017**

Name of the Company: Jayeshkumar Arvindbhai Popat
(Jalaram Cotton & Proteins Ltd.)
V/s.
Kotak Mahindra Bank Ltd. & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	MOHIT GUPTA	ADVOCATE	APPLICANT.	Mohit Gupta
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2.


ORDER

Learned Advocate Mr. Mohit Gupta i/b A R Gupta & Associates present for Corporate Debtor/ Applicant. None present for Respondent.

Applicant filed proof of dispatch of copy of application on Financial Creditors.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service on all the Financial Creditors.

List the matter on 18.09.2017 for objections of Financial creditors, if any and for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of September, 2017.